Government of India
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhavan, New Delhi-110011

Policy Circular No: 81 (RE-09)/2004-2009 Dated: 20th April, 2009

To

All Regional Authorities;

Subject: Export of Sugar – reintroduction of the system of export release orders w.e.f. 1.1.2009 for export under OGL – reg.

The Department of Food & Public Distribution, Ministry of Consumer Affairs, Food & Public Distribution, have intimated that the Central Government w.e.f. 1.1.2001 had been regulating the export of sugar through export release order mechanism issued by the Directorate of Sugar. In view of the excess production of sugar in 2006-07 and 2007-08 sugar seasons and also to facilitate expeditious export of sugar. The requirement of obtaining release orders from the Directorate of Sugar for export of sugar was dispersed with vide Notification No. S.O.4310-(E) dated 31.7.2007 upto 30.09.2008 which was subsequently extended vide Notification No. S.O 2709 (E) dated 21.11.2008 upto 31.12.2008 or till further orders in respect of exports under OGL and till further orders in cases of exports under advance authorization schemes. It has been further intimated that since production of sugar in 2008-09 sugar season would be substantially less than the last two sugar seasons, it has been decided to reintroduce the system of export release orders w.e.f. 1.1.2009 for export under OGL. However, the dispensation in respect of exports under advance authorization scheme issued vide Notification No. 2709 (E) dated 21.11.2008 would continue.

2. In view of the above, it is directed that all the field formations take necessary action for compliance of the above decision of the Government.

3. This issues with the approval of Director General of Foreign Trade.

(Vibha Bhalla)
Joint Director General of Foreign Trade

(Issued from F. No. 01/91/180/879/AM08/Export Cell (Pt.)